

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

14.

**IA-4473(MB)2023,
IA-4866(MB)2023 IN
C.P. (IB)/912(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES:

Hdfc Bank Limited

Vs.

Eurolife Healthcare Private Limited

SECTION: 7, 66(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Ashutosh Agarwal i/b IC Legal, Ld. Counsel for the Applicant/Liquidator present in both the IAs. Mr. Sagar Hate i/b SR Legal, Ld. Counsel for the Respondent No.4 present in IA-4866/2023. Mr. Avinash R Khanolkar a/w Adv. Surekha Yadav, Ld. Counsel for the R1 & R2 present in IA-4473 / 2023 and for R1 to R3 in IA-4866 / 2023 present through VC.
2. **IA-4473(MB)2023:** Ld. Counsel for the Respondent submits that reply has been filed.
3. **IA-4866(MB)2023:** Ld. Counsel for the Respondents seek time to file reply. Time granted as last chance. Counsel for the Respondents are directed to file reply within two weeks, failing which right to file reply will be forfeited on the next date of hearing.
4. The Ld. Counsel for the Applicant is not well prepared with the case and he is unable to assist the Court and seeks time.
5. List this matter for further consideration on **11.06.2024**.

Sd/-

**ANU JAGMOHAN SINGH
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI
Member (Judicial)**